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C.A.No. 3544 OF 1998

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ITEM No.1A (For judgment) Court No.11 SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.3544 OF 1998@@
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Income Tax OOfficer, New Delhi Appellant (s)

VERSUS

Delhi Development Authority Respondent (s)

(Heard by Hon'ble the Chief Justice, Hon'ble Sabharwal and
Brijesh Kumar, JJ.)

Date : 29/11/2001 This petition was called on for judgment today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s) Ms. Sushma Suri, adv.

For Respondent (s) Mr. V.B. Saharya,Adv.
for M/s. Saharya & Co.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice Brijesh Kumar pronounced the
judgment of the Court. The appeal is dismissed in terms of
the signed judgment with no order as to costs.

REPORTABLE.@@
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.SP1

(Neena Verma)
Court Master

(Radha Rani Bhatia)
Court Master

Signed judgment is placed on the file.